

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH**

**COURT No.1**

*(through hybrid mode)*

**ITEM No. 2**

**CP(IB) No.108/Chd/Pb/2019  
(Admitted on 07.05.2024)**

**IN THE MATTER OF:-**

Corporation Bank

... Petitioner

Vs.

Jindal Speciality Textile Ltd.

...Respondent

**Under Section: 7, IBC 2016**

**Order delivered on 11.07.2024**

**CORAM:**

**SH. UMESH KUMAR SHUKLA  
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR  
MEMBER (JUDICIAL)**

**PRESENT:**

**For the respondent**

: Mr. APS Madaan, Advocate

**ORDER**

The present petition bearing *CP(IB) No.108/Chd/Pb/2019* was filed under Section 7 of the I&B Code, 2016 and vide order dated 07.05.2024, the respondent/corporate debtor was admitted to CIRP. However, vide order dated 26.06.2024 of the Hon'ble NCLAT, the CIRP has been closed on the basis of the settlement between the parties.

In these circumstances, the present petition bearing CP(IB) No.108/Chd/Pb/2019 is finally ***disposed of***. The corporate debtor is released from the rigours of the CIRP and is allowed to function with its regular Board.

Sd/-

**(UMESH KUMAR SHUKLA)  
MEMBER (TECHNICAL)**

Tanvi

Sd/-

**(HARNAM SINGH THAKUR)  
MEMBER (JUDICIAL)**